

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

EXECUTION APPLICATION NO. 41 OF 2023

IN

ORIGINAL APPLICATION NO. 94 OF 2023

IN THE MATTER OF:

Haider Ali

.....Applicant

Versus

Union of India & Ors

.....Respondents

NDH. 13.08.24

Sl. No.	Particular	Page
1.	Status Report on behalf of Central Ground Water Authority	1-3
2.	CGWA correspondence with Sawai Mansingh Cricket Stadium and DM, Jaipur (Annexure-I)	4-14
3.	CGWA correspondence with Shaheed Veer Narayan Singh International Stadium, Raipur and DC, Raipur (Annexure-II)	15-28
4.	CGWA correspondence with Barabati Stadium, Cuttack Odisha and DC/DM, (Annexure-III)	29-37

Dated 07/08/2024

Through



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STATUS REPORT ON BEHALF OF CENTRAL GROUND WATER AUTHORITY

1. Hon'ble Tribunal vide Para 9 of the order dated 02.05.2024 directed State Ground Water Authority or Central Ground Water Authority to decide all the application(s) pending for issuance of NOC, expeditiously. In this regard, it is most respectfully submitted that:
2. That as per the list of 26 cricket stadiums provided by the BCCI, 14 cricket stadiums (table 2.1) are located in the states/UTs where groundwater is being regulated by the CGWA and 12 cricket stadiums (table 2.2) are located in States/UT being regulated by state ground water authority.

Table 2.1

Sl.	Stadiums located in CGWA regulated States/UTs
1	Narendra Modi Stadium, Motera, Ahmedabad
2	JSCA International Stadium Complex, Ranchi
3	Saurashtra Cricket Association Stadium, Rajkot
4	ACA Stadium, Barsapara, Assam
5	Wankhede Stadium, Mumbai
6	MCA Cricket Stadium, Gahunje, Pune
7	Dr. DY Patil Stadium, Mumbai
8	Brabourne Stadium, Cricket Club of India (CCI)
9	VCA Stadium, Civil Lines, Nagpur
10	VCA Stadium, Jamta
11	Holkar Stadium, Indore, MP
12	Sawai Mansingh Stadium, Jaipur
13	Shaheed Veer Narayan Singh International Stadium, Raipur
14	Barabati Stadium, Cuttack, Odisha

Table 2.2

Sl.	Stadiums located in SGWA regulated States/UTs
1	M. Chinnaswamy Stadium, Bengaluru
2	M.A. Chidambaram Stadium, Chennai
3	Sports Hub International Cricket stadium, Trivandrum
4	Rajeev Gandhi International Stadium, Hyderabad
5	Dr. Y.S. Rajasekhara Reddy ACA-VDCA Cricket Stadium, Vizag
6	Eden Gardens, Kolkata
7	Arun Jaitley Stadium, Delhi
8	Ch. Bansi Lal Cricket Stadium, Lehli, Haryana
9	Green Park Stadium, UP
10	Sh. Atal Bihari Vajpayee Ekana Stadium, UP
11	Himachal Pradesh Cricket Association Stadium, Dharamshala
12	I.S. Bindra Cricket Stadium, Mohali

3. In compliance to the directions of the Hon'ble Tribunal, it is most respectfully submitted that out of 14 cricket stadiums, 06 cricket stadiums namely Narendra Modi Stadium, Motera, Ahmedabad, Saurashtra Cricket Association Stadium, Rajkot, VCA Stadium, Civil Lines, Nagpur, VCA Stadium, Jamtha, Holkar Stadium, Indore, MP, ACA Stadium, Barsapara, Assam have obtained NOC from CGWA, 01 stadium namely JSCA International Stadium Complex, Ranchi, is not using groundwater. The Bore well in the premises is for recharge purpose, 03 stadiums namely Wankhede Stadium, Mumbai, MCA Cricket Stadium, Gahunje, Pune and Dr. DY Patil Stadium, Mumbai not required NOC as surface water supply is available with stadiums, 01 stadium i.e. Brabourne Stadium, Cricket Club of India (CCI) is exempted from seeking NOC from CGWA being quantum less than 5 KLD and remaining 03 stadiums namely *Sawai Mansingh Stadium Jaipur, Shaheed Veer Narayan Singh International Stadium, Raipur* and *Barabati Stadium, Cuttack, Odisha* have not applied for NOC despite repeated reminders. Status of issuance of NOC by Central Ground Water Authority is summarized below:

Sl.	Name of Stadiums in CGWA regulated States	Status of NOC
1	Narendra Modi Stadium, Motera, Ahmedabad	NOC issued
2	JSCA International Stadium Complex, Ranchi	JSCA stadium is not using groundwater. Hence, NOC not required
3	Saurashtra Cricket Association Stadium, Rajkot	NOC issued
4	VCA Stadium, Civil Lines, Nagpur	NOC issued
5	VCA Stadium, Jamtha	NOC issued
6	Holkar Stadium, Indore, MP	NOC issued

7	ACA Stadium, Barsapara, Assam	NOC issued.
8	Wankhede Stadium, Mumbai	Surface water supply available, hence, NOC not required.
9	MCA Cricket Stadium, Gahunje, Pune	-do-
10	Dr. DY Patil Stadium, Mumbai	-do-
11	Brabourne Stadium, Cricket Club of India (CCI)	Being 1KLD, Exemption Certificate issued
12	Sawai Mansingh Stadium, Jaipur	Not applied for NOC.
13	Shaheed Veer Narayan Singh International Stadium, Raipur	Not applied for NOC.
14	Barabati Stadium, Cuttack, Odisha	Not applied for NOC. Borewell(s) being sealed on 07.08.2024.

That the CGWA repeatedly directed concerned cricket stadiums to apply for NOC and also issued directions to the concerned DM/DC for immediately sealing of borewell(s). Despite repeated directions, neither cricket stadiums (shown in the table above from Sl. 12 to 14) have applied for NOC nor borewell(s) have been sealed by the concerned DM/DC. CGWA correspondence with Sawai Mansingh Cricket Stadium and DM, Jaipur is enclosed and annexed as **Annexure-I**, CGWA correspondence with Shaheed Veer Narayan Singh International Stadium, Raipur and DC, Raipur is enclosed and annexed as **Annexure-II** and CGWA correspondence with Barabati Stadium, Cuttack Odisha and DC/DM, Cuttack is enclosed and annexed as **Annexure-III**.

4. In view of the above, Hon'ble Tribunal is requested that the present status report may kindly be taken on record. The directions passed by the Hon'ble Tribunal shall be complied with by the CGWA.

 7/8/2024

For Member Secretary

Central Ground Water Authority

VINOD KUMAR DHAUNDIYAL

Administrator

Central Ground Water Authority

Government of India

Ministry of Jal Shakti

Department of Water Resources, RD & GR

New Delhi

Through



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Dated 07-08-2024

कार्यालय जिला कलेक्टर, एवम् जिला मजिस्ट्रेट, जयपुर
www.jaipur.rajasthan.gov.in

क्रमांक विकास-1/परिवाद () 2024/53

दिनांक 20/6/24

उपखण्ड अधिकांश,
प्रथम जयपुर

933.
03/7/2024

विषय:- Action against Sawai Mansingh Stadium, Jaipur for extraction of groundwater without valid Noc-reg
प्रसंग:- क्षेत्रीय निदेशक, केन्द्रीय भूमि जल बोर्ड, जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय, पश्चिम क्षेत्र, 6-ए, झालाना डूंगरी जयपुर के पत्र क्रमांक 237 दिनांक 13.06.2024 के क्रम में।

उपर्युक्त विषयान्तर्गत क्षेत्रीय निदेशक, केन्द्रीय भूमि जल बोर्ड, जल संसाधन नदी विकास और गंगा संरक्षण मंत्रालय, पश्चिम क्षेत्र, 6-ए, झालाना डूंगरी, जयपुर द्वारा Sawai Mansingh Stadium, Jaipur for extraction of groundwater without valid Noc-reg के सम्बन्ध में पत्र प्रेषित कर अवगत करवाया है।

उल्लेखनीय है कि इस कार्यालय के आदेश क्रमांक विकास-1 भूजल (57) / 2015/2984 दिनांक 03.08.2017 के अन्तर्गत इस क्षेत्र के लिए आपको प्रभारी अधिकारी, नियुक्त किया गया है।

अतः प्राप्त पत्र की प्रति संलग्न कर भिजवाई जा रही है। प्रकरण में शिकायत को तत्काल रजिस्टर में दर्ज कर स्वयं द्वारा मौका स्थल का निरीक्षण कर तथ्यों की सत्यता की जांच करें। मौका स्थल पर शिकायत के तथ्य/सबूत एवं गवाह भी साक्ष्य हेतु एकत्रित करें। जांच में अवैध रूप से बोरिंग पाये जाने अथवा अवैध रूप से जल का दोहन किया जाना पाये जाने पर केन्द्रीय भूजल प्राधिकरण द्वारा प्रदत्त निर्देशानुसार बोरवेल को सीज करने/नष्ट करने तथा अवैध बोरवेल पर किये गये विद्युत संबंध को विच्छेद करने की कार्यवाही की जावे तथा नोटिफाईड क्षेत्र में अवैध नलकूप/बोरवेल के कार्य करने वाले/कराने वाले व्यक्ति के विरुद्ध पर्यावरण संरक्षण अधिनियम, 1986 की धारा 15 के तहत सक्षम न्यायालय में विविध किमिनल वाद प्रस्तुत करावे।

प्रकरण में की गई कार्यवाही की प्रगति रिपोर्ट इस कार्यालय को तत्काल आवश्यक रूप से भिजवाना सुनिश्चित करें।

संलग्न:-उपरोक्तानुसार।

का/पु.पु.अ. (क/पु.पु.अ.)
नमो
02/7/24

लोभ
21/7/24

क्रमांक विकास-1/परिवाद () 2024/53

प्रतिलिपि:- क्षेत्रीय निदेशक, केन्द्रीय भूमि जल बोर्ड, जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय, पश्चिम क्षेत्र, 6-ए, झालाना डूंगरी, जयपुर को पत्र क्रमांक 237 दिनांक 13.06.2024 को सूचनार्थ प्रेषित है।

अति.कलेक्टर, चतुर्थ एवं
प्रभारी अधिकारी, विकास शाखा
कलेक्टर, जयपुर

दिनांक 20/6/24

अति.कलेक्टर, चतुर्थ एवं
प्रभारी अधिकारी, विकास शाखा
कलेक्टर, जयपुर



केन्द्रीय भूमिजल बोर्ड/Central Ground Water Board,

जल शक्ति मंत्रालय/Ministry of Jal Shakti

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग/Department of Water Resources, RD & GR

पश्चिमी क्षेत्र, 6A, झालाना डुंगरी, जयपुर/Western Region, 6A Jhalana Dungri, Jaipur

Tel.:0141-2403168, 2706338, Fax: 0141-2706991, Email:rdwr-cgwb@nic.in, Web.:www.cgwa-noc.gov.in

No. CGWA/WR/NGT/94_2021/2023- 237

Date

13 JUN 2024

To,

The District Collector
Jaipur

DIC-Dev

14/6/24

Sub: Action against Sawai Mansingh Stadium, Jaipur for extraction of groundwater without valid NOC – reg

- Ref: 1) Hon'ble NGT directives in OA no 94/2021 and MA 18/2023 of NGT, New Delhi
2) CGWA New Delhi Show Cause Notice no. 368 dated 27.06.2023.
3) CGWA letter dated 02.08.2023, 31.08.2023, 17.11.2023, 14.02.2024, 23.02.2024, 26.02.2024, 23.02.2024, 28.02.2024, 22.03.2024 and 06.05.2024

Sir,

With reference to the above-mentioned subject, it is to mention that the Sawai Mansingh Stadium, Jaipur is extracting groundwater without valid No Objection Certificate (NOC) and in spite of repeated reminders and communications, RCA has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives

As per Gazette Notification dated 24.9.2020, guidelines of CGWA, District Collectors/Deputy Commissioners (DCs) /District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation

Now, to reply in Hon'ble NGT, it is directed by Member Secretary, CGWA to initiate strict action against non-compliant stadiums by sealing of illegal bore wells with the help of District Administration.

In this regard, it is requested to kindly provide all support and security for conducting above exercise to comply with the directions of Hon'ble NGT.

M.S. Rathore
13/6/24
(Er. M.S Rathore)
Regional Director

Copy for information to
Member Secretary, CGWA, Jamnagar House, Mansingh Road, New Delhi



कार्यालय जिला कलक्टर, एवम् जिला मजिस्ट्रेट, जयपुर

www.jaipur.rajasthan.gov.in



क्रमांक: विकास-1/भूजल)2024/ 488

दिनांक 06/06/24

वरिष्ठ भूजल वैज्ञानिक,
भूजल विभाग 72 बी,
झालाना डूंगरी, जयपुर

6/6/24
JK/8/15
28/6/24

विषय:- माननीय राष्ट्रीय हरित न्यायाधिकरण, नयी दिल्ली द्वारा जारी आदेश की अनुपालना में स्टेडियमों में भूजल/वर्षा जल के कृत्रिम पुनर्भरण के लिए उचित तंत्र के निर्माण/स्थापना के सम्बन्ध में।

913
011112024

प्रसंग:- क्षेत्रीय निदेशक, जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग केंद्रीय भूजल बोर्ड पश्चिम क्षेत्र 6 ए, झालाना डूंगरी, जयपुर का पत्रांक 406 दिनांक 06.05.2024 के सम्बन्ध में।

उपरोक्त विषयान्तर्गत प्रासांगिक पत्र के द्वारा क्षेत्रीय निदेशक, जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग केंद्रीय भूजल बोर्ड पश्चिम क्षेत्र 6 ए, झालाना डूंगरी, जयपुर ने माननीय राष्ट्रीय हरित न्यायाधिकरण, नयी दिल्ली द्वारा जारी आदेश की अनुपालना में स्टेडियमों में भूजल/वर्षा जल के कृत्रिम पुनर्भरण के लिए उचित तंत्र के निर्माण/स्थापना के सम्बन्ध में पत्र प्रेषित किया है।

अतः प्राप्त पत्र की प्रति संलग्न कर भिजवाई जा रही है। प्रकरण में दिये गये निर्देशों के सम्बन्ध में नियमानुसार कार्यवाही करवाना सुनिश्चित करें।
संलग्न:-उपरोक्तानुसार।

अति.कलक्टर, चतुर्थ एवं
प्रभारी अधिकारी, विकास शाखा
कलक्ट्रेट जयपुर
दिनांक 06/06/24

क्रमांक: विकास-1/भूजल)2024/ 489

प्रतिलिपि:-क्षेत्रीय निदेशक, जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग केंद्रीय भूजल बोर्ड पश्चिम क्षेत्र 6 ए, झालाना डूंगरी, जयपुर का पत्रांक 406 दिनांक 06.05.2024 को सूचनार्थ प्रेषित है।

अति.कलक्टर, चतुर्थ एवं
प्रभारी अधिकारी, विकास शाखा
कलक्ट्रेट जयपुर

जल शक्ति मंत्रालय / Ministry of Jal Shakti
जल संसाधन विभाग, नदी विकास और गंगा संरक्षण / Deptt. Of Water Resources, R. D. & G. R.
केंद्रीय भूजल बोर्ड पश्चिमी क्षेत्र / Central Ground Water Board, Western Region
6-ए, झालाना डूंगरी, जयपुर-302004 (राजस्थान) / 6-A, Jhalana Doonigari, Jaipur-302004 (Rajasthan)
दूरभाष / Tel: 0141-2715632, 2705338
ई-मेल / E-mail: cgwawr1@gmail.com, r1gw-noc@nic.in, वेबसाइट / Website: www.cgwa-noc.gov.in

संख्या/No. सीजीडब्ल्यूए/डब्ल्यूआर/94/2021/2024- 406

दिनांक/Date: 08 MAY 2024

सेवा में,
जिला कलेक्टर,
जयपुर।

विषय: माननीय राष्ट्रीय हरित न्यायाधिकरण, नयी दिल्ली द्वारा जारी आदेश की अनुपालना में स्टेडियमों में भूजल/वर्षा जल के कृत्रिम पुनर्भरण के लिए उचित तंत्र के निर्माण/स्थापना के संबंध में।

संदर्भ: (1) माननीय राष्ट्रीय हरित न्यायाधिकरण, नयी दिल्ली द्वारा OA No. 94/2021 एवं MA 18/2023 के अंतर्गत दिशानिर्देश
(2) केंद्रीय भूजल प्राधिकरण, नई दिल्ली द्वारा जारी करण दत्त जी नोटिस संख्या 368 दिनांक 27.06.2023
(3) केंद्रीय भूजल प्राधिकरण द्वारा जारी पत्र दिनांक 02.08.2023, 31.08.2023, 17.11.2023, 14.02.2024, 23.02.2024, 26.02.2024, 23.02.2024, 28.02.2024 एवं 22.03.2024

महोदय,

कृपया उपरोक्त वर्णित विषय के संबंध में लेख है कि केंद्र सरकार ने पर्यावरण और वन मंत्रालय के 38 (अ), दिनांक 14 जनवरी, 1997 के तहत भारत सरकार की अधिसूचना के तहत केंद्रीय भूजल प्राधिकरण (इसके बाद प्राधिकरण के रूप में संदर्भित), जिसके बाद अधिसूचना संख्या का.आ. 1124 (ई) दिनांक 6 नवंबर, 2000 और का.आ. 1121 (ई) दिनांक 13 मई, 2010 को पूरे भारत में भूजल विकास और प्रबंधन के विनियमन और नियंत्रण के उद्देश्य से और आवश्यक नियामक निर्देश जारी करने के लिए गठन किया था।

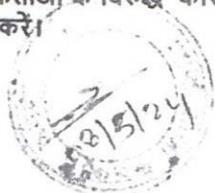
केंद्रीय भूजल प्राधिकरण ने दिनांक 24 सितंबर 2020 की अधिसूचना संख्या 3289 (ई) और संशोधन दिनांक 29 मार्च 2023 के तहत भारत में भूजल निकासी को नियंत्रित और विनियमित करने के लिए दिशानिर्देश जारी किए हैं, जिसमें "सभी नए/मौजूदा उद्योग, विस्तार चाहने वाले उद्योग (Industry), बुनियादी ढांचा परियोजनाएं (Infrastructure Projects) और खनन परियोजनाएं (Mining Projects) भूजल निकासी करती हैं, जिसके दिशानिर्देशों के पैरा 1.0 के तहत विशेष रूप से छूट नहीं दी गयी है, को सभी को केंद्रीय भूजल प्राधिकरण से अनापत्ति प्रमाण पत्र लेने की आवश्यकता है।

माननीय राष्ट्रीय हरित न्यायाधिकरण द्वारा जारी आदेश दिनांक 15.04.2021 के अनुसार स्टेडियमों, क्रिकेट मैदान आदि में भूजल/वर्षा जल के कृत्रिम पुनर्भरण के लिए उचित तंत्र के निर्माण/स्थापना करना आवश्यक है तथा स्टेडियमों, क्रिकेट मैदान के रख रखाव हेतु STP treated पानी का ही उपयोग किया जा सकता है। उक्त स्टेडियमों, क्रिकेट मैदान आदि को भूजल दोहन हेतु प्राधिकरण से अनापत्ति प्रमाण पत्र लेना आवश्यक है। इसके संदर्भ में पूर्व में राजस्थान क्रिकेट एसोशिएशन को इस कार्यालय के पत्र संख्या 2059 दिनांक 17.11.2023 के द्वारा माननीय राष्ट्रीय हरित न्यायाधिकरण के आदेशों की अनुपालना में पर्यावरण क्षतिपूर्ति शुल्क रुपये 8,19,485/- जमा करने एवं भूजल दोहन को तुरंत प्रभाव से बंद करने के लिए निर्देशित किया गया था। राजस्थान क्रिकेट एसोशिएशन के द्वारा दिनांक 21.02.2024 को पर्यावरण क्षतिपूर्ति राशि जमा करवा दी है परंतु अभी तक भूजल दोहन हेतु अनापत्ति प्रमाण पत्र हेतु आवेदन नहीं किया है। जिसके संबंध में श्रीमान क्षेत्रीय निदेशक महोदय द्वारा राजस्थान राज्य क्रीडा परिषद के उच्च अधिकारियों के साथ उन के कार्यालय में फरवरी 2024 में मीटिंग भी की गई थी जिसमें कि क्षेत्रीय निदेशक महोदय द्वारा भूजल दोहन हेतु आवेदन के बारे में बताया गया था। जिसके उपरान्त भी अभी तक भूजल दोहन हेतु आवेदन नहीं किया है।

केंद्रीय भूजल प्राधिकरण द्वारा जारी सार्वजनिक सूचना दिनांक 23/10/2017 के अनुसार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 4 और राजपत्र अधिसूचना, एस.ओ. 3289 (ई) दिनांक 24/9/2020 (बिंदु 10 बी एवं 13) के अनुसार जिलाधीश/उपायुक्तों (डीसी)/जिला दण्डाधिकारी (डीएम) को अनधिकृत भूजल निकासी संरचनाओं को सील करने या अनापत्ति प्रमाण पत्र की शर्तों का उल्लंघन करने वालों के खिलाफ बिजली का कनेक्शन काटना, अभियोजन शुरू करना और पर्यावरण मुआवजा लगाने की कार्रवाई करना जैसे प्रवर्तन उपाय करने के लिए अधिकृत किया गया है।

केंद्रीय भूजल प्राधिकरण के दिशानिर्देशों के अनुसार अनधिकृत भूजल निकासी संरचनाओं को तत्काल प्रभाव से सील करने और उल्लंघनकर्ताओं के विरुद्ध कार्रवाई शुरू करने का आपसे अनुरोध है। इस बारे में की गई कार्रवाई की सूचना इस कार्यालय को भिजवाने की कृपा करें।

1480
02/5/24



भारतीय

ई.एम.एस. राव
क्षेत्रीय निदेशक

प्रतिलिपि :

1. राजस्थान राज्य क्रीडा परिषद, सवाई मानसिंह स्टेडियम, जयपुर।
2. सदस्य सचिव, केंद्रीय भूजल प्राधिकरण, जल नगर, जयपुर, नई दिल्ली।



राजस्थान राज्य क्रीडा परिषद

सवाई मानसिंह स्टेडियम, जनपथ, जयपुर

ईमेल आईडी-rsscjaipur@gmail.com

कार्यालय दूरभाष 0141-2744283, फ़ैक्स 0141-2740568

क्रमांक: 1342

दिनांक : 23-03-2024

श्री एम.एस. राठौड
क्षेत्रीय निदेशक,
केन्द्रीय भूमि जल बोर्ड,
पश्चिम क्षेत्र, जयपुर।

614
03/05/24

विषय :- सवाई मानसिंह स्टेडियम, जयपुर स्थित मुख्य क्रिकेट मैदान हेतु भूजल की एनओसी के संबंध में।

संदर्भ :- क्षेत्रीय निदेशक, केन्द्रीय भूमि जल बोर्ड, पश्चिम क्षेत्र, जयपुर के पत्रांक 85 दिनांक 28.02.2024

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित पत्र के संबंध में निवेदन है कि सवाई मानसिंह स्टेडियम, जयपुर स्थित मुख्य क्रिकेट मैदान की भूजल दोहन एनओसी प्राप्त किये जाने हेतु राजस्थान क्रिकेट संघ द्वारा कार्यवाही की गई थी, जिसके संबंध में राजस्थान क्रिकेट संघ द्वारा की गई सम्पूर्ण कार्यवाही/दस्तावेजों की प्रति मय आवेदन पत्र सहित उपलब्ध करवाये जाने हेतु पत्र जारी कर दिया गया है।

राजस्थान क्रिकेट संघ से भूजल दोहन से संबंधित एनओसी के सम्पूर्ण दस्तावेज प्राप्त होने पर परिषद द्वारा अग्रिम कार्यवाही सम्पादित कर दी जावेगी।

सूचनार्थ प्रेषित है।

क्षेत्रीय निदेशक (पश्चिम) के

सूचनार्थ

गोमह

03/05/24

भवदीय

(सोहन राम चौधरी)
आर.ए.एस
सचिव

इस संकेत में तबियत 2887260244
कृपया ध्यान दें Sh. Vinod Kumar JCC

सूचनार्थ

2/5/24

Payment Info

Payment Info

Transaction ref. No. :

2102240047907

Bank Ref. No:

0706084876137

Status

SUCCESS

Amount:

INR 819485

Other Details:

10239221022400047785 35266986760 819485

Reason:

Thank Your Payment

Print

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- 10 -

भारत सरकार / Govt. of India
जल शक्ति मंत्रालय / Ministry of Jal Shakti
जल संसाधन विभाग, नदी विकास और गंगा संरक्षण / Department of WR, RD & GR
केंद्रीय भूमि जल बोर्ड / Central Ground Water Board
पश्चिमी क्षेत्र, जयपुर / Western Region, Jaipur

1613

No. CGWA/WR/NGT/94_2021/2023-85.

दिनांक: 28 FEB 2024

To,
The Secretary
Rajasthan State Sports Council
Sawai Man Singh Stadium,
Jaipur

Sub: Compliance of Hon'ble NGT order in OA No. 94/2021 and MA 18/2023 in the matter of Haider Ali Vs. Uol and others - reg

Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023, 01.11.2023 and 15.11.2023 issued from Central Ground Water Authority

Sir,

Kindly refer to the show-cause notice and subsequent letters issued by Central Ground Water Authority, Ministry of Jal Shakti, Govt. of India, New Delhi to the Rajasthan Cricket Association after findings on inspection that the Sawai Mansingh Stadium, Jaipur was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.

Considering illegal ground water abstraction, Environment Compensation (EC) is imposed as per Environmental (Protection) Act, 1986, Gazette Notification S.O. 3289(E), dated 24/9/2020 and subsequent Notices an amount of Rs. 819485/- was imposed till 01.11.2024. The same was paid by RCA on 22.04.2024 but not yet applied for obtaining NOC.

In the above context, it is to invite your kind attention to the fact that CGWA vide Order dated 23.10.2017 had appointed the District Magistrate/District Collector as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

It is therefore advised to apply for obtaining NOC for groundwater abstraction through tubewells running in Sawai Mansingh Stadium, Jaipur or immediately seal the borewell(s) in stadium's premises till the application of NOC is received.

Yours faithfully

(Er. M.S. Rathore)
Regional Director

Copy for kind information to:

1. The Member (CGWA), Central Ground Water Authority, 18/11, Jamnagar House, Mansingh Road, New Delhi-110011.



जल शक्ति मंत्रालय / Ministry of Jal Shakti

जल संसाधन विभाग, नदी विकास और गंगा संरक्षण / Deptt. Of Water Resources, R. D. & G. R.

केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र / Central Ground Water Board, Western Region

6-ए, झालाना डूंगरी, जयपुर-302004 (राजस्थान) / 6-A, Jhalana Doongari, Jaipur-302004 (Rajasthan)

दूरभाष / Tel.: 0141-2715632, 2706338

ई-मेल / E-mail: cgwawr1@gmail.com, rdwr-cgwb@nic.in, वेबसाइट / Website: www.cgwa-noc.gov.in

No.: CGWA/WR/94/2021/2023- 15

दिनांक/Date: 23/2/24

To,

Sh. Bhawani Shankar Samota,
Secretary RCA,
Rajasthan Cricket Association.
rca@cricketrajasthan.in

Sub.:- Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali Vs Union of India and Ors (OA no. 94/2021) w.r.t construction/ installation of appropriate mechanism for artificial recharge of ground water/ rain water harvesting in stadiums, cricket grounds etc.

- Ref.: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023.
(ii) Show Cause Notice dated 27.06.2023 issued by CGWA.
(iii) Letters dated 02.08.2023, 31.08.2023, 01.11.2023 and 15.11.2023 issued by CGWA.
(iv) Letter No. CGWA/WR/NGT/94_2021/2023-2059 dated 17.11.2023 from CGWA.
(v) Letter No. CGWA/WR/94/2021/2023-09 dated 14.02.2024 from CGWA.
(vi) Your email dated 22.02.2024.

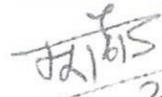
Dear Sir,

This has reference to the correspondences on the subject cited above during inspection it was found that Sawai Man Singh Stadium Jaipur was extracting ground water without valid No Objection Certificate (NOC). In spite of repeated directions, Cricket Stadium/ State Cricket Association has not applied for obtaining NOC for ground water extraction to CGWA, which is clear violation of CGWA regulatory conditions, as well as non-compliance of Hon'ble NGT directives.

You have informed through email dated 22.02.2024 that EC charges has been paid but neither Bharatkosh receipt was found attached not applied for NOC.

It is advised to stop any ground water withdrawal and apply for NOC immediately. Any ground water withdrawal without valid NOC will be treated as illegal and action may be initiated as per CGWA guidelines.

Yours sincerely,


23/2/24
Regional Director

Copy for information to:-

1. The District Magistrate, Jaipur for information.
2. Member Secretary, Central Ground Water Authority, Jamnagar House, Man Singh Road, New Delhi



जल शक्ति मंत्रालय / Ministry of Jal Shakti
जल संसाधन विभाग, नदी विकास और गंगा संरक्षण / Deptt. Of Water Resources, R. D. & G. R.
केंद्रीय भूजल बोर्ड, पश्चिमी क्षेत्र / Central Ground Water Board, Western Region
6-ए. झालाना डूंगरी, जयपुर-302004 (राजस्थान) / 6-A, Jhalana Doongari, Jaipur-302004 (Rajasthan)
दूरभाष / Tel: 0141-2715632, 2706338

ई-मेल / E-mail: egwawrl@gmail.com, rdwr-egwba@nic.in, वेबसाइट / Website: www.egwa-noc.gov.in

संख्या/No.: सीजीडब्ल्यूए/डब्ल्यूआर/94/2021/2023- 9

दिनांक/Date:

सेवा में,
जिला कलेक्टर,
जयपुर।

14/08/2024

विषय: माननीय राष्ट्रीय हरित न्यायाधिकरण, नयी दिल्ली द्वारा जारी आदेश की अनुपालना में स्टेडियमों में भूजल/वर्षा जल के कृत्रिम पुनर्भरण के लिए उचित तंत्र के निर्माण/स्थापना के संबंध में।

- संदर्भ: (1) माननीय राष्ट्रीय हरित न्यायाधिकरण, नयी दिल्ली द्वारा OA No. 94/2021 एवं MA 18/2023 के अंतर्गत दिशानिर्देश
(2) केंद्रीय भूजल प्राधिकरण, नई दिल्ली द्वारा जारी कारण बताओ नोटिस संख्या 368 दिनांक 27.06.2023
(3) केंद्रीय भूजल प्राधिकरण द्वारा जारी पत्र दिनांक 02.08.2023 एवं 31.08.2023
(4) केंद्रीय भूजल प्राधिकरण द्वारा जारी पत्र संख्या 2059 दिनांक 17.11.2023

महोदय,

कृपया उपरोक्त वर्णित विषय के संबंध में लेख है कि केंद्र सरकार ने पर्यावरण और वन मंत्रालय के 38 (अ), दिनांक 14 जनवरी, 1997 के तहत भारत सरकार की अधिसूचना के तहत केंद्रीय भूजल प्राधिकरण (इसके बाद प्राधिकरण के रूप में संदर्भित), जिसके बाद अधिसूचना संख्या का.आ. 1124(ई) दिनांक 6 नवंबर, 2000 और का.आ. 1121 (ई) दिनांक 13 मई, 2010 को पूरे भारत में भूजल विकास और प्रबंधन के विनियमन और नियंत्रण के उद्देश्य से और आवश्यक नियामक निर्देश जारी करने के लिए गठन किया था।

केंद्रीय भूजल प्राधिकरण ने दिनांक 24 सितंबर 2020 की अधिसूचना संख्या 3289 (ई) और संशोधन दिनांक 29 मार्च 2023 के तहत 'भारत में भूजल निकासी को नियंत्रित और विनियमित करने के लिए दिशानिर्देश' जारी किए हैं, जिसमें "सभी नए/मौजूदा उद्योग, विस्तार चाहने वाले उद्योग (Industry), बुनियादी ढांचा परियोजनाएं (Infrastructure Projects) और खनन परियोजनाएं (Mining Projects) भूजल निकासी करती हैं, जिनको दिशानिर्देशों के पैरा 1.0 के तहत विशेष रूप से छूट नहीं दी गयी है, को सभी को केंद्रीय भूजल प्राधिकरण से अनापत्ति प्रमाण पत्र लेने की आवश्यकता है।

माननीय राष्ट्रीय हरित न्यायाधिकरण द्वारा जारी आदेश दिनांक 15.04.2021 के अनुसार स्टेडियमों, क्रिकेट मैदान आदि में भूजल/वर्षा जल के कृत्रिम पुनर्भरण के लिए उचित तंत्र के निर्माण/स्थापना करना आवश्यक है तथा स्टेडियमों, क्रिकेट मैदान के रख रखाव हेतु STP treated पानी का ही उपयोग किया जा सकता है। उक्त स्टेडियमों, क्रिकेट मैदान आदि को भूजल दोहन हेतु प्राधिकरण से अनापत्ति प्रमाण पत्र लेना आवश्यक है। इसके संदर्भ में पूर्व में राजस्थान क्रिकेट एसोसिएशन को इस कार्यालय के पत्र संख्या 2059 दिनांक 17.11.2023 के द्वारा माननीय राष्ट्रीय हरित न्यायाधिकरण के आदेशों की अनुपालना में पर्यावरण क्षतिपूर्ति शुल्क रुपये 8,19,485/- जमा करने एवं भूजल दोहन को तुरंत प्रभाव से बंद करने के लिए निर्देशित किया गया था परंतु अभी तक राजस्थान क्रिकेट एसोसिएशन ने ना ही पर्यावरण क्षतिपूर्ति राशि जमा करवाई है ना ही भूजल दोहन हेतु आवेदन किया है।

केंद्रीय भूजल प्राधिकरण द्वारा जारी सार्वजनिक सूचना दिनांक 23/10/2017 के अनुसार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 4 और राजपत्र अधिसूचना, एस.ओ. 3289(ई) दिनांक 24/9/2020 (बिंदु 10वीं एवं 13) के अनुसार जिलाधीश/उपायुक्तों (डीसी)/जिला दण्डाधिकारी (डीएम) को अनधिकृत भूजल निकासी संरचनाओं को सील करने या अनापत्ति प्रमाण पत्र की शर्तों का उल्लंघन करने वालों के खिलाफ विजली का कनेक्शन काटना, अभियोजन शुरू करना और पर्यावरण मुआवजा लगाने की कार्रवाई करना जैसे प्रवर्तन उपाय करने के लिए अधिकृत किया गया है।

केंद्रीय भूजल प्राधिकरण के दिशानिर्देशों के अनुसार अनधिकृत भूजल निकासी संरचनाओं को तत्काल प्रभाव से सील करने और उल्लंघनकर्ताओं के विरुद्ध कार्रवाई शुरू करने का आपसे अनुरोध है। इस बारे में की गई कार्रवाई की सूचना इस कार्यालय को भिजवाने की कृपा करें।

कार्यालय प्रमुख
14/08/2024

प्रतिलिपि :

1. राजस्थान क्रिकेट एसोसिएशन, एसएमएस स्टेडियम, जयपुर।
2. सदस्य सचिव, केंद्रीय भूजल प्राधिकरण, जाम नगर हाउस, नई दिल्ली।



केन्द्रीय भूमिजल बोर्ड/Central Ground Water Board,
जल शक्ति मंत्रालय/Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग/Department of Water Resources, RD & GR
पश्चिमी क्षेत्र, 6A, झालाना डूंगरी, जयपुर/Western Region, 6A Jhalana Dungri, Jaipur
Tel.:0141-2403168, 2706338, Fax: 0141-2706991, Email:rdwr-cgwb@nic.in, Web.:www.cgwa-noc.gov.in

No. CGWAWR/NGT/94_2021/2023- 2059

Date: 17.11.2023

To
Sh. Bhawani Shankar Samota
Secretary RCA
Rajasthan Cricket Association
rca@cricketrajasthan.in

Sub: Environment Compensation for illegal ground water abstraction without valid NOC - reg

Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023, 01.11.2023 and 15.11.2023 issued from Central Ground Water Authority

Dear Sir,

This has reference to the correspondences on the subject cited above. During inspection it was found that Sawai Man Singh Stadium, Jaipur was extracting groundwater without valid No Objection Certificate (NOC). In spite of repeated directions, Cricket Stadium/ State Cricket Association has not applied for obtaining NOC for groundwater extraction to Central Ground Water Authority, which is clear violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.

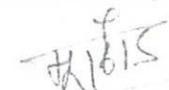
Considering illegal ground water abstraction, Environment Compensation (EC) is imposed as per Environmental (Protection) Act, 1986, Gazette Notification S.O. 3289(E), dated 24/9/2020 and subsequent Notices as follows:

Charges from	Charges upto	No. of Days for the EC charges to be paid (considering 200 operational days)	Rates of abstraction charges (Rs)	Quantity reported (m ³ /day)	Environment Compensation charges (Rs)
24-09-2020	01-11-2023	621	80	22	819485

The above mentioned payment of environment compensation charges may be deposited through Bharatkosh Portal (<https://bharatkosh.gov.in>) under Water Resources Department for the purpose of environment compensation charges under head DDO- 202417 Officer Incharge, Central Ground Water Board, State Unit, Jamnagar House, Man Singh Road, New Delhi 110011 within 15 days of receiving of this letter and submit proof of payment to the Regional office of CGWB rdwr-cgwb@nic.in and also copy to cgwa@nic.in through email.

It is advised to stop any ground water withdrawal immediately and ground water withdrawal without valid NOC will be treated as illegal and action may be initiated as per CGWA guidelines.

Yours sincerely


12/11/23
Regional Director

Copy for information and necessary action to:

1. The District Magistrate, Jaipur District, Collectorate, Jaipur-302016 (dm-jaip-rj@nic.in)
2. Member Secretary, Central Ground Water Authority, Jamnagar House, Man Singh Road, New Delhi


Regional Director

भारत सरकार
जल शक्ति, मंत्रालय
जल संसाधन- नदी विकास और गंगा संरक्षण विभाग
केंद्रीय भूजल प्राधिकरण
18/11, जामनगर हाउस, मंसिंग रोड
नई दिल्ली- 110011
ई-मेल: cgwa@nic.in



Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
Central Ground Water Authority
18/11, Jamnagar House, Mansingh Road
New Delhi - 110011
E-mail: cgwa@nic.in

File No. CGWA-21/31/2020-CGWA-600

Date: 15.11.2023

To
The District Magistrate
Jaipur District
Collectorate, Jaipur-302016
Dist. Mag. JI@nic.in

Sub: Action against Sawai Mansingh Stadium, Jaipur for extraction of groundwater without valid NOC – reg

**Ref: (i) Hon'ble NGT directives in OA No. 94/2021 and MA 18/2023
(ii) Show-cause Notice dated 27.06.2023 issued by Central Ground Water Authority
(iii) Letters dated 02.08.2023, 31.08.2023 and 01.11.2023 issued from Central Ground Water Authority**

Sir,

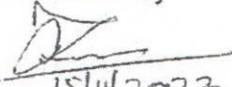
This is with reference to the correspondences on the subject cited above (copies enclosed). The show-cause notice and subsequent letters had been issued by Central Ground Water Authority (CGWA, MoJS, Govt of India), New Delhi to Rajasthan Cricket Association after finding on inspection that the Sawai Mansingh Stadium, Jaipur was extracting groundwater without valid No Objection Certificate (NOC). However, in spite of repeated directions, the Management of Cricket Stadium/ State Cricket Association has not applied to Central Ground Water Authority for obtaining NOC for groundwater extraction, which is clear violation of CGWA regulatory conditions, as well as non-compliance to Hon'ble NGT directives.

In the above context, it is to invite your attention to the fact that CGWA vide Order dated 23.10.2017 had appointed DM/DC as Authorized Officer for enforcement of CGWA directions in respective revenue areas and to initiate actions against violations.

You are therefore advised to initiate action against Sawai Mansingh Stadium, Jaipur by issuing suitable directions to the concerned district department for **immediate sealing of borewell(s)** in stadium's premises till further orders.

The Action Taken Report may be forwarded to this office by 20.11.2023 for submission to Hon'ble NGT.

Yours faithfully


15/11/2023
(TBN Singh)

Member Secretary

Copy to:

1. The Director (GW), 4th Floor, Shram Shakti Bhawan, New Delhi - 110011
2. The Regional Director, Central Ground Water Board, WR, Jaipur for follow-up, with the directions to ensure that ATR is forwarded to CGWA by 20.11.2023. Also, calculate Environmental Compensation till 01.11.2023 as per quantum reported during inspection and raise demand note to respective SCA accordingly.
3. The CEO, BCCI 4th Floor, Cricket Centre Wankhede Stadium, D-Road, Churchgate, Mumbai - 400020 (E-mail: hemanq.amin@bccci.tv)

(TBN Singh)
Member Secretary

1618

-15-

Reply received from DM/DC regarding compliance of NGT directives for Saheed Veer Narayan International Cricket Stadium

From : Dr. P. K. Naik <rdnccr-cgwb@nic.in>
Subject : Reply received from DM/DC regarding compliance of NGT directives for Saheed Veer Narayan International Cricket Stadium
To : cgwa Legalcell <cgwa-legalcell@gov.in>
Cc : Central Ground Water Authority <cgwa@nic.in>, mcgwa-cgwa <mcgwa-cgwa@nic.in>

Fri, Jun 14, 2024 11:18 AM

3 attachments

Sir,

The 3rd meeting was held with the Raipur District Collector regarding the compliance with the NGT directives for Saheed Veer Narayan International Cricket Stadium, Raipur. Additionally, the previous letter was also shared with DC which was filed with him on May 21, 2024. We request the coordination of the local police and Nagar Nigam to provide support and security to seal the bore well at the cricket stadium. After the discussion The District Collector has assured that they will apply for the NOC within 10 days.

सादर/Regards

क्षेत्रीय निदेशक/Regional Director
केंद्रीय भूमि जल बोर्ड/Central Ground Water Board
उत्तर मध्य छत्तीसगढ़ क्षेत्र /North Central Chhattisgarh Region
द्वितीय तल, एल के कार्पोरेट टावर/2nd Floor, L.K. Corporate Tower
धमतरी रोड, डूमरतराई/Dhamtari Road, Dumartarai
रायपुर/Raipur - 492015
ईमेल/Email: rdnccr-cgwb@nic.in



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Urgent Action Required to Ensure Compliance with NGT Directives for Saheed Veer Narayan International Cricket Stadium i.e. Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO.94/2021)

From : Dr. P. K. Naik <rdnccr-cgwb@nic.in>

Tue, May 21, 2024 11:03 AM

Subject : Urgent Action Required to Ensure Compliance with NGT Directives for Saheed Veer Narayan International Cricket Stadium i.e. Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO.94/2021)

3 attachments

To : Ashutosh Kumar <collector-rpr.cg@gov.in>

Cc : Tanuja Salam <dir-sportsyw.cg@gov.in>

Subject: Urgent Action Required to Ensure Compliance with NGT Directives for Saheed Veer Narayan International Cricket Stadium i.e. Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO.94/2021)

I hope this letter finds you in good health. I am writing to express my deep concern regarding the ongoing non-compliance of Saheed Veer Narayan International Cricket Stadium in Raipur with the environmental directives issued by the National Green Tribunal (NGT). Despite repeated reminders and communications, the stadium has not adhered to the stipulated conditions, which include:

1. Obtaining a No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA).
2. Installation of proper Rainwater Harvesting structures.
3. Installation of a Sewage Treatment Plant (STP).
4. Assignment of an environmental expert.
5. Conducting an awareness campaign to save the environment during mega sports events.

The NGT has taken this matter very seriously and has provided a final deadline of **June 15-2024**, to action against Saheed Veer Narayan International Cricket Stadium in Raipur. **The Order Passed by Hon'ble Tribunal vide para-9 dated 02.05.2024 is attached.**

As illegal bore wells pose a serious threat to the environment and water resources. The continued non-compliance by the management of the International Cricket Stadium is not only a violation of the stipulated conditions but also a disregard for the welfare of our community and the environment. **So it is requested you, kindly coordinate with the local police and Nagar Nigam to provide the necessary support and security to seal the illegal bore wells within the stadium premises if the directives are not adhered to by the stipulated date.**

Your timely and proactive action on this matter is crucial to safeguard our environment and uphold the directives Issued by the NGT. I appreciate your attention to this urgent matter and trust that you will take the necessary steps to ensure compliance with the environmental regulations.

सादर/Regards

क्षेत्रीय निदेशक/Regional Director
केंद्रीय भूमि जल बोर्ड/Central Ground Water Board
उत्तर मध्य छत्तीसगढ़ क्षेत्र /North Central Chhattisgarh Region
द्वितीय तल, एल के कार्पोरेट टावर/2nd Floor, L.K. Corporate Tower
धमतरी रोड, डूमरतराई/Dhamtari Road, Dumartarai
रायपुर/Raipur - 492015



Date- 21 MAY 2024

File no-35-1/NCCR/CGWA/Vol-XI/- 69

To

The District Collector, Raipur
Collectorate, Kutchery Chowk, Raipur, Chhattisgarh 492001

Subject: Urgent Action Required to Ensure Compliance with NGT Directives for Saheed Veer Narayan International Cricket Stadium i.e. Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO.94/2021)

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So it is requested you, kindly coordinate with the local police and Nagar Nigam to provide the necessary support and security to seal the illegal bore wells within the stadium premises if the directives are not adhered to by the stipulated date.

Your timely and proactive action on this matter is crucial to safeguard our environment and uphold the directives Issued by the NGT. I appreciate your attention to this urgent matter and trust that you will take the necessary steps to ensure compliance with the environmental regulations.

Dr. Prabir Kumar Naik
Regional Director
Central Ground Water Board, Raipur



- 18 -

भारत सरकार / Government of India
जल शक्ति मंत्रालय / Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
Dept. of Water Resources, River Development & Ganga Rejuvenation
केन्द्रीय भूजल प्राधिकरण / Central Ground Water Authority
उत्तर मध्य चहत्तीसगढ़ क्षेत्र / North Central Chhattisgarh Region



Date- 26/02/2024 26 FEB 2024

File no- 35-1/NCCR/CGWA/Vol-XI/ 99

To

The District Collector, Raipur

Collectorate, Kutchery Chowk, Raipur, Chhattisgarh 492001

Subject: Urgent Action Required to Ensure Compliance with NGT Directives for Saheed Veer Narayan International Cricket Stadium i.e. Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO.94/2021)

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1. Obtaining a No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA).
2. Installation of proper Rainwater Harvesting structures.
3. Installation of a Sewage Treatment Plant (STP).
4. Assignment of an environmental expert.
5. Conducting an awareness campaign to save the environment during mega sports events.

The NGT has taken this matter very seriously and has provided a final deadline of February 29, 2024, to action against Saheed Veer Narayan International Cricket Stadium in Raipur.

As illegal bore wells pose a serious threat to the environment and water resources. The continued non-compliance by the management of the International Cricket Stadium is not only a violation of the stipulated conditions but also a disregard for the welfare of our community and the environment.

So it is requested you, kindly coordinate with the local police and Nagar Nigam to provide the necessary support and security to seal the illegal bore wells within the stadium premises if the directives are not adhered to by the stipulated date.

Your timely and proactive action on this matter is crucial to safeguard our environment and uphold the directives issued by the NGT. I appreciate your attention to this urgent matter and trust that you will take the necessary steps to ensure compliance with the environmental regulations.

Dr. Prabir Kumar Nalk

Regional Director

Central Ground Water Board, Raipur Chhattisgarh

2nd Floor, L. K. Corporates Tower, Dhamtari Road, Dumartara, Raipur-492015 (Chhattisgarh)

दुमरी मंजिल, एल.के. कारपोरेट टॉवर, धमतरी रोड, दुमरतारा, रायपुर-492015 (छत्तीसगढ़)

Email : rdncr-cgwb@nic.in

Website : <http://cgwa-noc.gov.in>



दिनांक - 14/02/2024

फाइल नो. - 35-1/NCCR/CGWA/Vol-XI/-76

प्रति

प्रमुख अभियंता

लोक निर्माण विभाग

निर्माण भवन नवा रायपुर

बिषय : पर्यावरण क्षतिपूर्ति शुल्क का भुगतान और केंद्रीय भूजल प्राधिकरण (CGWA) से अनापत्ति प्रमाण पत्र (NOC) के लिए आवेदन करने के बाबद में।

संदर्भ : संचालनालय खेल एवं युवा कल्याण, छत्तीसगढ़ का पत्र क्रमांक / अधो-36/2023-24/2058 दिनांक 15/01/2024

यह खेल एवं युवा कल्याण विभाग, छत्तीसगढ़ के संचालनालय के अंतर्गत संचालित शहीद वीर नारायण सिंह अंतर्राष्ट्रीय स्टेडियम, रायपुर पर लगाए गए ₹2,42,250 की पर्यावरणीय क्षतिपूर्ति शुल्क (EC) के भुगतान से संबंधित बकाया मामले के लिए एक अनुस्मारक पत्र है।

जैसा कि खेल और युवा कल्याण विभाग के द्वारा लोक निर्माण विभाग रायपुर को लिखा गया पत्र के अनुसार, यह पाया गया कि शहीद वीर नारायण सिंह अंतर्राष्ट्रीय स्टेडियम, रायपुर का पूर्णतः रखरखाव एवं निर्माण संबंधी कार्य लोक निर्माण विभाग द्वारा किया जाता है। अतः लोक निर्माण विभाग रायपुर को 29 फरवरी 2024 तक पर्यावरण क्षतिपूर्ति शुल्क ₹2,42,250 का भुगतान और केंद्रीय भूजल प्राधिकरण (CGWA) से अनापत्ति प्रमाण पत्र (NOC) के लिए आवेदन करने के लिए आवश्यक कदम उठाने का आग्रह करता हूं।

पर्यावरणीय नियमों का अनुपालन सुनिश्चित करने और हमारे क्षेत्र की भलाई को बनाए रखने के लिए इस मामले का त्वरित समाधान महत्वपूर्ण है। यह सक्रिय दृष्टिकोण न केवल नियामक मानकों के अनुपालन को प्रदर्शित करेगा बल्कि हमारे प्राकृतिक संसाधनों के जिम्मेदार और टिकाऊ प्रबंधन में भी योगदान देगा।

प्रमाणित
14/2/24

डॉ. प्रवीर कुमार नायक

क्षेत्रीय निदेशक

उत्तर मध्य छत्तीसगढ़ क्षेत्र, रायपुर

केंद्रीय भूजल बोर्ड, भारत सरकार



भारत सरकार / Government of India

जल शक्ति मंत्रालय / Ministry of Jal Shakti

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

Dept. of Water Resources, River Development & Ganga Rejuvenation

केंद्रीय भूजल प्राधिकरण / Central Ground Water Authority

उत्तर मध्य छत्तीसगढ़ क्षेत्र / North Central Chhattisgarh Region



Date- 13/02/2024 13 FEB 2024

File no- 35-1/NCCR/CGWA/Vol-XI/- 70

To

The District Collector, Raipur

Collectorate, Kutchery Chowk, Raipur, Chhattisgarh 492001

Subject: Compliance of Hon'ble NGT Order dated 15.04.2021 in Haider Ali vs. Union of India and Ors. (O.A. NO.94/2021) w.r.t construction/installation of appropriate mechanism for artificial recharge of groundwater/rainwater harvesting in stadiums, cricket grounds etc.-reg

I hope this letter finds you well. I am writing to bring to your attention a matter of utmost importance regarding the installation of appropriate mechanisms for the artificial recharge of groundwater and rainwater harvesting in stadiums and cricket grounds within the Chhattisgarh jurisdiction.

Vide order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, **the issue of excessive use of groundwater for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of groundwater**, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating the extraction of groundwater for maintenance of Cricket playgrounds.

Whereas a list of all major stadiums has been provided by BCCI which includes **Shaheed Veer Narayan Singh International Stadium, Raipur, Chhattisgarh**.

In my previous correspondence dated 29 Nov 2023, it has been highlighted the pressing need for these installations and has sent reminders to the concerned authorities, specifically the Directorate of Sports, to take necessary actions in compliance with environmental regulations. Unfortunately, despite the issuance of reminders and the imposition of environmental compensation charges, the situation remains unresolved.

Enclosed with this letter the copies of the previous communications, including the second reminder dated 21 Nov 2023 and the imposition of environmental compensation charges (₹ 2,42,250/-). In response to the notices issued, the Directorate of Sports has communicated with the PWD Raipur, informing them about the environmental compensation charges also according to the Directorate of Sports and Youth Welfare Department, all construction and maintenance activities related to the Shaheed Veer Narayan Singh International Cricket Stadium fall under the purview of PWD Raipur.

2nd Floor, L. K. Corporates Tower, Dhamtari Road, Dumartara, Raipur-492015 (Chhattisgarh)

दूसरी मंजिल, एल.के. कार्पोरेट्स टॉवर, धमतरी रोड, दुमतराई, रायपुर-492015 (छत्तीसगढ़)

Email : rdncr-cgwb@nic.in

Website : http://cgwa-noc.gov.in



भारत सरकार / Government of India
जल शक्ति मंत्रालय / Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग
Dept. of Water Resources, River Development & Ganga Rejuvenation
केंद्रीय भूजल प्राधिकरण / Central Ground Water Authority
उत्तर मध्य छत्तीसगढ़ क्षेत्र / North Central Chhattisgarh Region



Given the urgency of the situation, there is a need for implementation of the installation of required mechanisms. It is requested your esteemed office to intervene in this matter and issue a strict advisory to the Directorate of Sports and PWD Raipur emphasizing the need for immediate action in a stipulated time.

Furthermore, I urge you to direct the Directorate of Sports and PWD Raipur to obtain a **No Objection Certificate (NOC) from the Central Ground Water Authority (CGWA)** in Raipur to withdraw groundwater from the existing borewells.

Preserving our water resources is essential for the sustainable development of our region, and I believe that your intervention will play a pivotal role in enforcing these measures. I am hopeful that your office will take swift and effective action to address this matter.

Prabir Kumar Naik
13/02/24

Dr. Prabir Kumar Naik
Regional Director
Central Ground Water Board, Raipur Chhattisgarh

संचालनालय खेल एवं युवा कल्याण, छत्तीसगढ़

सरदार वल्लभ भाई पटेल, अंतर्राष्ट्रीय हॉकी स्टेडियम, जी.ई. रोड, रायपुर
फोन - 0771-2262178, फैक्स - 0771-2263178, Email-dir-sportsywcg@gov.in

क्रमांक/अधो-36/2023-24/2058
प्रति,

रायपुर, दिनांक 15/01/2024

प्रमुख अभियंता
लोक निर्माण विभाग
निर्माण भवन नवा रायपुर

विषय :- IMPOSTION OF ENVIRONMENT COMEPESATION CHARGES

संदर्भ :- श्री प्रबीर कुमार नायक, क्षेत्रीय निदेशक केन्द्रीय भूजल प्राधिकरण, भारत सरकार उत्तर मध्य छत्तीसगढ़ क्षेत्र का पत्र क्रं 35-1/NCCR/CGWA/Vol-XL-695 दिनांक 16.10.2023।

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विषयांतर्गत संदर्भित पत्र का कृपया अवलोकन करना चाहेंगे। सहत संदर्भ हेतु छायाप्रति संलग्न है। क्षेत्रीय निदेशक केन्द्रीय भूजल प्राधिकरण, भारत सरकार द्वारा लेख किया गया है कि जल शक्ति मंत्रालय द्वारा दिनांक 29.03.2023 को एक संशोधन अधिसूचना जारी की गई है, जो भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (iii) में अधिसूचना संख्या एस.ओ. द्वारा प्रकाशित की गई है। 1509 (ई) जहां उक्त दिशानिर्देशों के पैरा 4.3 में खंड (vi) जोड़ा गया है, जो प्रदान करता है कि 'सभी स्टेडियम, क्रिकेट मैदान, ओर अन्य खेल मैदान/कोर्ट, गोल्फ कोर्स आदि कृत्रिम पुनर्भरण के लिए उचित तंत्र का निर्माण/स्थापित किया जाना है।

2/ केन्द्रीय भूजल प्राधिकरण द्वारा यह भी लेख किया गया है कि बीसीसीआई द्वारा सभी प्रमुख स्टेडियमों की सूची उपलब्ध कराई गई हैं, जिसमें छत्तीसगढ़ के शहीद वीर नारायण सिंह अंतर्राष्ट्रीय स्टेडियम, रायपुर भी शामिल है। सचिव, डीओडब्ल्यूआर, जल शक्ति मंत्रालय के निर्देशों के अनुपालन में सीजीडब्ल्यूए/अन्य संबंधित विभागों के अधिकारियों द्वारा दिनांक 07.06.2023 को शहीद वीर नारायण सिंह अंतर्राष्ट्रीय स्टेडियम, रायपुर, छत्तीसगढ़ का निरीक्षण किया गया था। निरीक्षण के दौरान, यह पाया गया कि स्टेडियम के परिसर में 06 ट्यूबवेल/बोरवेल है और केन्द्रीय भूजल प्राधिकरण से वैध एनओसी के बिना भूजल का उपयोग कर रहे हैं, जो कि MoJS दिशानिर्देशों अनुसार आवश्यकता है।

3/ MoJS दिशानिर्देशों के उल्लंघन के मद्देनजर और पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 05 और राजपत्र अधिसूचना, एस.ओ. के तहत निहित शक्तियों एवं 3289 (ई) दिनांक 24.09.2020, केन्द्रीय भूजल प्राधिकरण ने भूजल की अवैध निकासी दिनांक 24.09.2020 से 28.11.2023 तक कुल 425 दिवस के लिए "पर्यावरण क्षतिपूर्ति शुक्ल 2,42,250/- (अक्षरी दो लाख बयालीस हजार दो सौ पचास रुपये मात्र) भुगतान करने का लेख किया गया है।

4/ तत्संबंध में लेख है कि, उपरोक्त शहीद वीर नारायण सिंह अंतर्राष्ट्रीय क्रिकेट स्टेडियम रायपुर का पूर्णतः रखरखाव एवं निर्माण संबंधी कार्य लोक निर्माण विभाग द्वारा किया जाता है तथा रखरखाव कार्य हेतु प्रतिवर्ष लोक निर्माण विभाग के मद में राशि भी प्राप्त होती है। अतः केन्द्रीय भूजल प्राधिकरण को "पर्यावरण क्षतिपूर्ति शुक्ल 2,42,250/- (अक्षरी दो लाख बयालीस हजार दो सौ पचास रुपये मात्र) संबंधी पत्र पर यथोचित कार्यवाही करने हेतु स्थानांतरित है।

संलग्न- उपरोक्तानुसार

CAWA
18/1/24

(श्वेता श्रीवास्तव सिन्हा)
संचालक
खेल एवं युवा कल्याण
छत्तीसगढ़ रायपुर

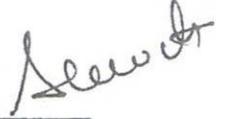
क्रमशः.....02

//02//

पृ.क्रमांक/अधो- 36/2023-24/2058- A
प्रतिलिपि :-

रायपुर, दिनांक/5/01/2024

01. सचिव, छ.ग. शासन, खेल एवं युवा कल्याण विभाग मंत्रालय नवा रायपुर की ओर कृपया सूचनार्थ संप्रेषित कर अनुरोध है कि उपरोक्त संबंध में विभाग स्तर से भी लोक निर्माण विभाग को लेख करने का कष्ट करेंगे।
02. श्री प्रवीर कुमार नायक, क्षेत्रीय निदेशक केन्द्रीय भूजल प्राधिकरण, भारत सरकार उत्तर मध्य छत्तीसगढ़ क्षेत्र दूसरी मंजिल, ए.के.कार्पोरेट्स टॉवर, धमतरी रोड डूमरतराई रायपुर की ओर संदर्भित पत्र के तारतम्य में सूचनार्थ संप्रेषित।
03. डॉ विष्णु कुमार श्रीवास्तव, ओ.एस.डी. छ.ग. खेल विकास प्राधिकरण एवं नोडल अधिकारी लो.नि.वि. संबंधी कार्य की ओर उपरोक्त संबंध में आवश्यक समन्वय एवं कार्य संपादन हेतु।



सचालक

खेल एवं युवा कल्याण
श्री छत्तीसगढ़ रायपुर



Date- 16/10/2023

File no- 35-1/NCCR/CGWA/Vol-XI- 695

29 NOV 2023

IMPOSITION OF ENVIRONMENTAL COMPENSATION CHARGES

To
The Director
Sports and Youth Welfare Department
Government of Chhattisgarh
Amanaka, Raipur, 492010



Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification of the Government of India in the Ministry of Environment and Forests number S.O. 38 (E), dated the 14th January, 1997, followed by notification number S.O. 1124(E) dated 6th November, 2000 and S.O. 1121 (E) dated 13th May, 2010, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Ministry of Jal Shakti has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number S.O. 3289(E) dated 24th September, 2020, notified by Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti, which have pan India applicability.

And whereas an Amendment Notification dated 29.03.2023 has been further issued by Ministry of Jal Shakti, published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (ii), vide Notification number S.O. 1509 (E), where clause (vi) has been added to Para 4.3 of the said Guidelines which provide that "**All stadiums, cricket grounds, and other sports grounds/courts, golf courses etc shall construct/install appropriate mechanism for artificial recharge of ground water/rain water harvesting.**"

And whereas vide Order dated 15.04.2021 (copy enclosed) in Haider Ali vs. Union of India and Ors. (O.A. NO. 94/2021) passed by Hon'ble NGT, the issue of excessive use of ground water for maintenance of Cricket playgrounds without availing alternatives, such as using STP treated water and installing rainwater harvesting systems for storing and recharge of ground water, has been raised and the Hon'ble NGT has directed the Secretary, Ministry of Jal Shakti to hold a joint meeting with the nominees of the Ministry of Youth Affairs and Sports (not below the rank of Joint Secretary), representative of BCCI and CPCB to consider the issue of regulating extraction of ground water for maintenance of Cricket play grounds.

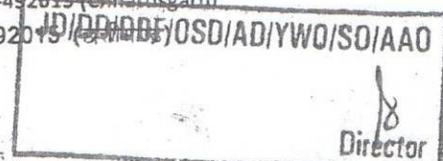
And whereas a list of all major stadiums has been provided by BCCI which includes Shaheed Veer Narayan Singh International Stadium, Raipur, Chhattisgarh.

2nd Floor, L. K. Corporates Tower, Dhamtari Road, Dumartarai, Raipur-492015 (Chhattisgarh)

दूसरी मंजिल, एल.के. कापरेटिव टॉवर, धमतरी रोड, दुमरताराई, रायपुर-492015 (छत्तीसगढ़)

Email : rdncr-cgwb@nic.in

Website : http://cgwa-noc.gov.in





And whereas, an inspection of Shaheed Veer Narayan Singh International Stadium, Raipur, Chhattisgarh was carried out by the officials of CGWA/ other concerned departments dated 07/06/2023 in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 06 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in the exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby imposed the "Environmental Compensation Charges" for illegal withdrawal of groundwater.

EC Charges Detail

Payment of Environmental Compensation Charges- **2,42,250/-** (Rupees Two lakh forty two thousand two hundred fifty only) From the date **24/09/2020 to 28/11/2023**

Total Operational days-**425 days**

The total quantum of groundwater in ref. to illegal withdrawal-**16,150 KL in 425 days**

Prabir Kumar Naik
29/11/2023

Dr. Prabir Kumar Naik
Regional Director
Central Ground water Board, NCCR, Raipur



भारत सरकार / Government of India

जल शक्ति मंत्रालय / Ministry of Jal Shakti

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

Dept. of Water Resources, River Development & Ganga Rejuvenation

केन्द्रीय भूमि जल प्राधिकरण / Central Ground Water Authority

उत्तर मध्य छत्तीसगढ़ क्षेत्र / North Central Chhattisgarh Region

1629



Date: - 21/11/2023

File No. 35-1/NCCR/CGWA/Vol-XI-678

To
The Director
Sports and Youth Welfare Department
Government of Chhattisgarh
Amanaka, Raipur, 492010

Sub-Reminder letter for urgent Compliance of NGT order-reg.
Ref: Letter dated 31.08.2023 from Chairman, CGWA and 21.07.2023 from Regional Director, CGWA, NCCR, Raipur.

This is in reference to above mentioned letters issued to the stadiums regarding furnishing the details of the installation of **Rainwater Harvesting structures**, use of **Treated Water and Ground Water NOC** status in the stadiums and details of the owner of the stadiums. Also it was advised to obtain No Objection Certification of ground water if it has not been obtained yet.

It has nearly been four months since the above letters were sent and it is expected that actions must have been taken to ensure the compliance of directions mentioned in the above letters. It is therefore requested to furnish the present status of compliance of directions made so far.

O/C. 
21/11/23

(Dr. Prabir Kumar Naik)
Regional Director
CGWB, NCCR, Raipur

Imposition of EC for illegal Groundwater withdrawal_Shaheed Veer Narayan Singh International Cricket Stadium,Raipur.

From : Dr. P. K. Naik <rdnccr-cgwb@nic.in>
Subject : Imposition of EC for illegal Groundwater withdrawal_Shaheed Veer Narayan Singh International Cricket Stadium,Raipur.

Wed, Nov 29, 2023 04:18 PM

3 attachments

To : Shweta Shrivastava Sinha <dir-sportsyw.cg@gov.in>

Cc : Central Ground Water Authority <cgwa@nic.in>

Sir,

As per inspection of Shaheed Veer Narayan Singh International Stadium, Raipur, Chhattisgarh was carried out by the officials of CGWA/ other concerned departments dated 07/06/2023 in compliance of the directions of Secretary, DoWR, Ministry of Jal Shakti, and during the inspection, it has been found that the stadium has 06 tubewells / borewells in its premises and is using groundwater without valid NOC from Central Ground Water Authority, which is a necessary requirement as per the MoJS Guidelines.

Now therefore, in view of the violation of MoJS Guidelines observed above and in the exercise of the powers vested under Section 5 of the Environmental (Protection) Act, 1986 and Gazette Notification, S.O. 3289(E) dated 24/9/2020, the authority hereby imposed the "Environmental Compensation Charges" for illegal withdrawal of groundwater.

EC Charges Detail

Payment of Environmental Compensation Charges- 2,42,250/- (Rupees Two lakh forty two thousand two hundred fifty only) From the date 24/09/2020 to 28/11/2023

Total Operational days-425 days

The total quantum of groundwater in ref. to illegal withdrawal-16,150 KL in 425 days.

Regional Director
Central Ground Water Board
North Central Chhattisgarh Region
2nd Floor, LK Corporates Tower
Dhamtari Road, Dumartarai
Raipur - 492 015
Email: rdnccr-cgwb@nic.in





Date- 21/07/2023 21 JUL 2023

File no- 35-1/NCCR/CGWA/Vol-XI-499

To
The Director
Sports and Youth Welfare Department
Government of Chhattisgarh
Amanaka, Raipur, 492010

Sub- Urgent Compliance of NGT order

This is in reference to the Meeting held on 02.06.2023 under the Chairmanship of Secretary, Ministry of Jal Shakti, Government of India in pursuance to Hon'ble NGT directions in the matter "Haider Ali vs. UOI" against the use of groundwater for maintenance of Cricket playgrounds without using alternative like STP treated water and installing rainwater harvesting systems for storing and recharge of groundwater.

Secretary, DoWR, Ministry of Jal Shakti had desired that the regional office of CGWB may verify the status of stadiums (the list provided by BCCI is enclosed) as regard to compliance of Hon'ble NGT directions and MoJS Guidelines, especially as regard to the installation of Rainwater Harvesting structures, use of Treated Water and Ground Water NOC status in the stadiums. Accordingly, officers of Central ground Water Board carried out the inspection of the stadium successfully with the officer assigned from PWD Raipur.

This is in reference to the Meeting held under the Chairmanship of Secretary, DoWR, MoJS on 17.07.2023, hon'ble secretary express his unhappiness as the reply of show cause notice has not yet been received from the Sports and Youth Welfare Department, Gov. of Chhattisgarh and the inability to attend the aforesaid meeting.

It is requested that details of the installation of Rainwater Harvesting structures, use of Treated Water and Ground Water NOC status in the stadiums, the details of the implementation agency and details of the owner may also be provided at the earliest so that further necessary action may be taken, as directed.

Prabir Kumar Naik
21/07/23

Dr. Prabir Kumar Naik
Regional Director
CGWB, NCCR, Raipur

COLCTT-JUD-JUD-0018-2024 No.- 1865 /Judicial, Date: 05/08/2024

To

The Regional Director, Central Ground Water Board, Southern Eastern Region,
At - Bhujal Bhawan, Khandagiri Square, Bhubaneswar.

Sub:- Sealing & disconnection of electricity supply of illegal borewells of OCA in Barabati Stadium, Cuttack for compliance of the order of NGT, New Delhi in O.A. No.- 94/2021.

Ref:- Letter No.- 950, dated 13-06-2024 of CGWB, SER, Bhubaneswar.

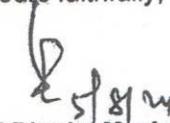
Sir,

In inviting a reference to the subject cited above, I am to say that, the Sub-Collector & Sub-Divisional Magistrate, Sadar, Cuttack has been authorized by the Collector & District Magistrate, Cuttack to seal the illegal borewells of Odisha Cricket Association in Barabati Stadium, Cuttack along with disconnection of electricity supplied to those borewells with immediate effect for compliance of the NGT, New Delhi order in O.A. No.- 94/2021 (M.A. No.- 16/2023). The Sub-Collector & SDM, Sadar, Cuttack, vide his Letter No.- 10931/Judicial, dated 02-08-2024 has intimated to carry out the enforcement for the sealing procedure on 07-08-2024 (copy enclosed).

Therefore, you are requested to remain present on the scheduled date for implementation of the above sealing procedure at OCA in Barabati Stadium, Cuttack.

This may be treated as **?EXTREME URGENT?**.

Yours faithfully,


Additional District Magistrate,
CUTTACK

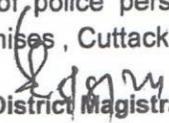
Memo No.- 1866 /Judicial, Date: 05/08/2024

Copy forwarded to the General Manager, TPCODL, CDD-I, Cuttack for information and necessary action.


Additional District Magistrate,
CUTTACK

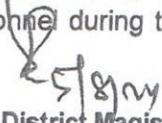
Memo No.- 1867 /Judicial, Date: 05/08/2024

Copy forwarded to the Deputy Commissioner of Police, Cuttack for information and necessary action. He is requested to deploy adequate numbers of police personnel for the enforcement drive to be taken on 07.08.2024 at Barabati Stadium premises, Cuttack.


Additional District Magistrate,
CUTTACK

Memo No.- 1868 /Judicial, Date: 05/08/2024

Copy forwarded to the Sub-Collector & Sub-Divisional Magistrate, Sadar, Cuttack for information and necessary action. He is requested to co-ordinate with the Deputy Commissioner of Police, Cuttack for deployment of adequate numbers of police personnel during the enforcement for avoiding any untoward incident.


Additional District Magistrate,
CUTTACK





OFFICE OF THE SUB COLLECTOR, CUTTACK



0671-2507626

0671-2997626



subcollectorctc@nic.in

subcollectorctc@gmail.com

Letter No. 10931 /Judicial Dt-02/08/24Date- 02 /08/2024

To

The Additional District Magistrate
CuttackSub: Compliance of the Orders of the NGT in the matter of Haider Ali Vrs. Union of India
& others in Original Application No.94/2021.

Ref: District Office Ltr. No.-1668/Judicial Dtd.18.07.2024

Sir,

With referce to the letter on the subject cited above, I am to inform you that the Sub-Collector and Sub-Divisional Magistrate, Cuttack has been authorised to seal the illegal borewells, disconnect the electricity supply to the energised borewells of Odisha Cricket Association in Barabati Statdium Cuttack by the Collector & District Magistrate, Cuttack, but no specific authorisation in this regard has been communicated to the Sub-Collector, Cuttack. However, the TPCODL and CGW authorities may please be informed to remain present on **07.08.2024** for sealing of the illegal borewells of OCA in Barabati Statdium Cuttack, so as to implement the orders of the Hon'ble Tribunal.

Yours faithfully,

Sub-Collector, Sadar
Cuttack

2/8/24



सत्यमेव जयते

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

OSWAS DAK
29/08/2024

भारत सरकार
Government of India

जल शक्ति मंत्रालय, Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

Department of Water Resources, River Development & Ganga Rejuvenation
केंद्रीय भूजल बोर्ड, दक्षिण पूर्वी क्षेत्र, Central Ground Water Board, South Eastern Region
भुजल भवन, खंडागिरी चौक, भुवनेश्वर, ओडिशा, भारत -751030
Bhujal Bhawan, Khandagiri Square, Bhubaneswar, Odisha, India -751030

EO 77708924 111

आज्ञादीय
अमृत महोत्सव



1635

File No. 5-22/SER/CGWA/2024-25 - 950

1401

Date: 13.06.2024



20/6/2024

Subject: Compliance of NGT order in the matter of Haider Ali vs Union of India and ors in Original Application No. 94/2021 (M.A. No. 16/2023) -reg.

- Show Cause Notice vide this office letter No.5-22/SER/CGWA/2023-24 dated 10.11.23
2. Demand Notice vide this office letter No.5-22/SER/CGWA/2023-24 dated 16.11.23
 3. This office letter No. 5-22/SER/CGWA/2023-24 dated 16.02. 24
 4. OCA letter no. OCA-2024/2694(A) dated 09.02.24
 5. OCA letter no. OCA-2024/2706 dated 19.02.24
 6. This office letter No. 5-22/SER/CGWA/2023-24 dated 07.03.2024

Judl. Sir,

Kindly refer to this office letter No. 5-22/SER/CGWA/2023-24 dated 07.03.2024 regarding compliance of NGT order in the matter of Haider Ali vs Union of India and ors in Execution Application No. 41/2023 in Original Application No. 94/2021 (M.A. No. 16/2023).

In spite of several reminders to CEO, Odisha Cricket Association, Barabati Stadium, Cuttack, Odisha, application for Issue of NOC to Abstract Ground Water is not submitted till date.

In view of the above it is once again requested to kindly arrange to seal illegal wells, disconnect electricity supply to the energized wells of Barabati Stadium, Cuttack, Odisha with immediate effect. The date of sealing procedure may please be intimated to this office for deputing a committee to remain present during the implementation of enforcement measures to be carried out by your administration.

It is further being intimate you that suitable action may please be initiated at your end, so that compliance of order can be submitted before Hon'ble Tribunal as the matter is listed on 13/08/2024.

This being a NGT matter, it is requested to kindly look into the matter urgently.

Yours faithfully,

13/6/24
(Dr. B.K. Sahoo)
Head of Office

Copy to:

1. CEO, Odisha Cricket Association, Barabati Stadium, Cuttack, Odisha- 753001
2. Member Secretary, Central Ground Water Authority, New Delhi

(Dr. B.K. Sahoo)
Head of Office

Phone No. 0674-2350342

Fax No. 0674-2350332

ई-मेल / E-mail rdser-cgwb@nic.in

वेबसाइट / Website: cgwb.gov.in

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1636

गान्धिमन्त्र जयते

बुजल भवन

भारत सरकार

Government of India

जल शक्ति मंत्रालय, Ministry of Jal Shakti

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

Department of Water Resources, River Development & Ganga Rejuvenation

केंद्रीय भूजल बोर्ड, दक्षिण पूर्वी क्षेत्र, Central Ground Water Board, South Eastern Region

भुजल भवन, खंडागिरी चौक, भुवनेश्वर, ओडिशा, भारत -751030

Bhujal Bhawan, Khandagiri Square, Bhubaneswar, Odisha, India -751030



File No. 5-22/SER/CGWA/2024-25 . 950

Date: 13.06.2024

To
Collector & District Magistrate
District Cuttack
Collectorate, Cuttack-753002

Subject: Compliance of NGT order in the matter of Haider Ali vs Union of India and ors in Original Application No. 94/2021 (M.A. No. 16/2023) -reg.

Ref:

1. Show Cause Notice vide this office letter No.5-22/SER/CGWA/2023-24 dated 10.11.23
2. Demand Notice vide this office letter No.5-22/SER/CGWA/2023-24 dated 16.11.23
3. This office letter No. 5-22/SER/CGWA/2023-24 dated 16.02.24
4. OCA letter no. OCA-2024/2694(A) dated 09.02.24
5. OCA letter no. OCA-2024/2706 dated 19.02.24
6. This office letter No. 5-22/SER/CGWA/2023-24 dated 07.03.2024

Sir,

Kindly refer to this office letter No. 5-22/SER/CGWA/2023-24 dated 07.03.2024 regarding compliance of NGT order in the matter of Haider Ali vs Union of India and ors in Execution Application No. 41/2023 in Original Application No. 94/2021 (M.A. No. 16/2023).

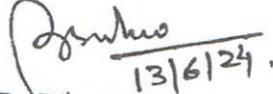
In spite of several reminders to CEO, Odisha Cricket Association, Barabati Stadium, Cuttack, Odisha, application for Issue of NOC to Abstract Ground Water is not submitted till date.

In view of the above it is once again requested to kindly arrange to seal illegal wells, disconnect electricity supply to the energized wells of Barabati Stadium, Cuttack, Odisha with immediate effect. The date of sealing procedure may please be intimated to this office for deputing a committee to remain present during the implementation of enforcement measures to be carried out by your administration.

It is further being intimate you that suitable action may please be initiated at your end, so that compliance of order can be submitted before Hon'ble Tribunal as the matter is listed on 13/08/2024.

This being a NGT matter, it is requested to kindly look into the matter urgently.

Yours faithfully,


13/6/24
(Dr. B.K. Sahoo)
Head of Office

Copy to:

1. CEO, Odisha Cricket Association, Barabati Stadium, Cuttack, Odisha- 753001
2. Member Secretary, Central Ground Water Authority, New Delhi

(Dr. B.K. Sahoo)
Head of Office

Phone No. 0674-2350342

Fax No. 0674-2350332

ई-मेल / E-mail rdser-cgwb@nic.in

वेबसाइट / Website: cgwb.gov.in

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भारत सरकार
G20

154

Government of India

जल शक्ति मंत्रालय, Ministry of Jal Shakti

जल संसाधन, नदी विकास और गंगा संरक्षण विभाग

Department of Water Resources, River Development & Ganga Rejuvenation
केंद्रीय भूजल बोर्ड, दक्षिण पूर्वी क्षेत्र, Central Ground Water Board, South Eastern Region
भुजल भवन, खंडागिरी चौक, भुवनेश्वर, ओडिशा, भारत -751030
Bhujal Bhawan, Khandagiri Square, Bhubaneswar, Odisha, India -751030

आज़ादी का
अमृत महोत्सव

1637



File No. 5-22/SER/CGWA/2023-24 -06

Date: 07.03.2024

To
Collector & District Magistrate
District Cuttack
Collectorate, Cuttack-753002

Subject: Compliance of NGT order in the matter of Haider Ali vs Union of India and ors in Original Application No. 94/2021 (M.A. No. 16/2023) -reg.

- Ref: 1. Show Cause Notice vide this office letter No.5-22/SER/CGWA/2023-24 dated 10.11.23
 2. Demand Notice vide this office letter No.5-22/SER/CGWA/2023-24 dated 16.11.23
 3. This office letter No. 5-22/SER/CGWA/2023-24 dated 16.02.24
 4. OCA letter no. OCA-2024/2694(A) dated 09.02.24
 5. OCA letter no. OCA-2024/2706 dated 19.02.24

Sir,

Kindly refer to this office letter No. 5-22/SER/CGWA/2023-24 dated 16.02.24 regarding compliance of NGT order in the matter of Haider Ali vs Union of India and ors in Original Application No. 94/2021 (M.A. No. 16/2023).

In pursuance of the NGT order, CGWA, Bhubaneswar has served one show cause notice to Barabati Stadium, Cuttack, Odisha vide letter under ref.1 as well as one demand notice vide letter under ref.2.

The firm has not submitted the reply of show cause notice served on it and reply of demand notice has been submitted by the firm after a gap of 3 months vide letter under ref.4 requesting for 15 days to comply. Again the firm has requested vide letter under ref.5 for another time line of 7 days for submission of application.

However, the firm has not submitted any application within the sought time line. So an email has been sent to comply the notice of the CGWA latest by 04.03.2024. In spite of several reminders to CEO, Odisha Cricket Association, Barabati Stadium, Cuttack, Odisha, application for Issue of NOC to Abstract Ground Water is not submitted till date.

As per Gazette Notification No. SO 3289(E), Government of India, dated 24.09.2020, District Collectors/District Magistrates (DMs) are authorized to take enforcement measures like sealing of unauthorized ground water abstraction structures, disconnection of electricity, launching of prosecution against those violating the No Objection Certificate conditions and taking action for imposition of Environmental Compensation.

In view of the above it is requested to kindly arrange to seal illegal wells, disconnect electricity supply to the energized wells of Barabati Stadium, Cuttack, Odisha with immediate effect. The date of sealing procedure may please be intimated to this office for deputing a committee to remain present during the implementation of enforcement measures to be carried out by your administration.

This being a NGT matter, it is requested to kindly look into the matter urgently.

Yours faithfully,

(Signature)
07/3/24

(Dr. B.K. Sahoo)
Scientist-E & HOO

Copy to:

1. CEO, Odisha Cricket Association, Barabati Stadium, Cuttack, Odisha- 753001
2. Member Secretary, Central Ground Water Authority, New Delhi

(Signature)
07/3/24

(Dr. B.K. Sahoo)
Scientist-E & HOO

Phone No. 0674-2350342

ई-मेल / E-mail rdser-cgwb@nic.in

Fax No. 0674-2350332

वेबसाइट / Website: cgwb.gov.in

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(Signature)
07/3/24

1638

ODISHA CRICKET ASSOCIATION

Affiliated to Board of Control for Cricket in India (BCCI)

PRESIDENT :
Pranab Prakash Das



SECRETARY :
Sanjay Behera

Ref No.-OCA-2024/ 2706

Date- 19.02.2024

To,
The Regional Director
Central Ground Water Board, SER
Bhubaneswar

Sub: Odisha Cricket Association

Dear Sir,

In response to your communication, I would like to inform you that, we have already initiated the process. We being a law-abiding association will certainly carry out all necessary works within the ambit of law and regulations as laid down by your department and we are also very much committed for the protection of environment.

It is pertinent here to mention that our principal consultant "M/s Nirman Consultancy" is actively working on this task.

However, it is our sincere request to kindly give us a time line of 7 (seven) working days within which we will complete and this act of your magnanimity I will ever remain very grateful to you.

Your kind and sympathetic attention over this matter is highly solicited.

With regards,


(Subrat Behera)
CEO, OCA

Barabati Stadium, Cuttack, Odisha-753001, India, PH.: 0671- 2302742

E-mail : ceo@odishacricket.in, Website : www.odishacricket.in

ODISHA CRICKET ASSOCIATION

Affiliated to Board of Control for Cricket in India (BCCI)

PRESIDENT :
Pranab Prakash Das



SECRETARY :
Sanjay Behera

Ref No.-OCA-2024/2694(A)

Date- 09.02.2024

To,
The Regional Director
Central Ground Water Board, SER
Bhubaneswar

Sub: Demand Notice for depositing Environment Compensation Fees for withdrawing ground water without obtaining NOC from CGWA

Ref: Your office letter vide 5-22/SER/CGWA/2023-24 dtd 16-11-2023

Dear Sir,

We at the "Odisha Cricket Association" are devoted to protecting the environment and upholding the law, compliance to your letter vide 5-22/SER/CGWA/2023-24 dated 16-11-2023.

Our principal consultant "Nirman Consultancy Services" has already received our instructions and started all required preparation. Now, our consultant is working on the estimation of the amount of water used in stadiums for domestic and drinking purposes considering seasonal average based on NBC 2016, BIS.

It's crucial to concern that, although your estimate in the letter was done using 100 KLD, but the first inspection report from your department states that 85 KLD is the total water consumption of our stadium based on the existing of tube-wells.

In light of all of this, I sincerely request that kindly give us a window of fifteen days to complete the required calculations of our actual water demands and submit the self-assessed 'demand basic report' for applying NOC.

Thanking You We are waiting for your positive response from your end.

With regards,


(Subrat Behera)
CEO, OCA

File No. 5-22/SER/CGWA/2023-24 / 175

Date: 16.02.2024

To
Collector & District Magistrate
District Cuttack
Collectorate, Cuttack-753002

Subject: Compliance of NGT order in the matter of Haider Ali vs Union of India and ors in Original Application No. 94/2021 (M.A. No. 16/2023) -reg.

**Ref: 1.Show Cause Notice vide this office letter No.5-22/SER/CGWA/2023-24 dated 10.11.23
2. Demand Notice vide this office letter No.5-22/SER/CGWA/2023-24 dated 16.11.23**

Sir,

This has reference to EA No. 41/2023 in Original Application No. 94/2021 (M.A. No. 16/2023) in the matter of Haider Ali vs Union of India and ors. Before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi. The Hon'ble Tribunal vide their order dated 07/12/2023 impleaded 22 non-compliant stadia as respondent; one among these 22 stadia is Barabati Stadium, Cuttack.

As per the direction of the Hon'ble NGT, Barabati Stadium is required to take permission from Central Ground Water Authority (CGWA) and adopt Rain water Harvesting and water conservation measures, as the stadium is withdrawing ground water without obtaining a valid NOC from CGWA which has been verified by CGWA, Bhubaneswar through inspection.

Accordingly CGWA, Bhubaneswar has served show-cause notice to the CEO, Odisha Cricket Association, Barabati Stadium, Cuttack vide letter No.5-22/SER/CGWA/2023-24 dated 10.11.23 against illegal withdrawal of ground water and subsequently served a demand notice vide letter no. 5-22/SER/CGWA/2023-24 dated 16.11.23 for depositing Environment Compensation Fees for withdrawing ground water without obtaining NOC from CGWA.

However, with regret, this is to inform that the CEO, Odisha Cricket Association, Barabati Stadium, Cuttack neither has replied to the show cause notice nor responded to the demand notice of CGWA, Bhubaneswar.

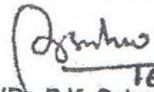
Now instruction from CGWA, New Delhi has been received for sealing of illegal bore wells in Barabati Stadium, Cuttack with immediate effect as the withdrawal of ground water by the stadium is illegal as they are doing so without having a valid NOC from CGWA.

Central Ground Water Authority has appointed the District Magistrate/ District Collector/ Sub Divisional Magistrates of each Revenue District/Sub division as Authorized Officers, who have been delegated the power to seal illegal wells, disconnect electricity supply to the energized well, launch prosecution against offenders etc. including grievance redressal related to ground water in their respective jurisdictions.

Having laid down the facts, we urge you to treat this matter with the utmost urgency and initiate legal action against the Barabati Stadium, Cuttack as permitted by the relevant laws and regulation. This being a NGT matter, it is requested to kindly look into the matter urgently and take appropriate legal action.

Your cooperation in this matter will be greatly appreciated.

Yours faithfully,


(Dr. B.K. Sahoo)
16/2/24
Scientist-E & HOO

Copy to:

1. CEO, Odisha Cricket Association, Barabati Stadium, Cuttack, Odisha- 753001
2. Member Secretary, Central Ground Water Authority, New Delhi

(Dr. B.K. Sahoo)
Scientist-E & HOO

Phone No. 0674-2350342

Fax No. 0674-2350332

ई-मेल / E-mail rdser-cgwb@nic.in

वेबसाइट / Website: cgwb.gov.in

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